

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7605/2021

(Arising out of impugned final judgment and order dated 23-06-2021 in CRLA No. 7507/2018 passed by the High Court of Judicature at Allahabad)

PIYUSH KUMAR VERMA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

Diary No(s). 30365/2022 (II)

(IA No. 168060/2022 - CONDONATION OF DELAY IN FILING SLP, IA No. 168059/2022 - CONDONATION OF DELAY IN REFILING SLP & IA No. 168061/2022 - EXEMPTION FROM FILING O.T.)

Date : 02-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Sanjeev Malhotra, AOR

Mr. Pradeep Kumar Yadav, Adv.

Mr. Vishal Thakre, Adv.

Mr. Sadam Satyanarayana Raja Yadav, Adv.

Mr. Sanjeev Malhotra, Adv.

Mr. Ankit Goel, AOR

For Respondent(s)

Mr. Rana Mukherjee, Sr. Adv.

Mr. Ankit Goel, AOR

Mr. Sanjeev Malhotra, AOR

Mr. Purvish Malkan, Adv.

Mr. Pradeep Kumar Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter is circulated by learned counsel for the petitioner seeking two weeks adjournment for going through the original Trial Court's record.

As prayed, the Registry is directed to get it translated into English.

Post the matter after six weeks.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)